

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.474/2002

Friday this the 5th day of July, 2002

CORAM:

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE SHRI T.N.T.NAYAR,ADMINISTRATIVE MEMBER

Mrs. Helen Fernandez,  
Primary Teacher, Kendriya Vidyalaya,  
Puranattukara, Thrissur, residing at  
Puranattukara, Thrissur.

..Applicant

(By Advocate Sri P.Ramakrishnan)

vs.

1. Union of India, represented by its Secretary, Ministry of Human Resources and Development, New Delhi.
2. The Commissioner, The Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Margh, New Delhi-110 016.
3. The Deputy Commissioner(Administration), Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Margh, New Delhi-110 016.
4. The Principal, Kendriya Vidyalaya, Puranattukara, Thrissur.

..Respondents

(By Advocate Sri Thottathil B.Radhakrishnan (rep.)

The Application having been heard on 5.7.2002, the Tribunal on the same day delivered the following:-

ORDER

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

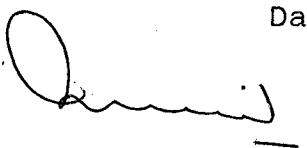
The applicant, a widow aged 58 years, while working as Primary Teacher, Kendriya Vidyalaya, Mumbai was by the impugned order A-2 transferred and posted as Primary Teacher, Puranattukara, Thrissur. The applicant gave effect to the transfer and joined KV, Puranattukara on 16.4.2002, but shortly thereafter by a representation dated 14.5.2002 addressed to the

2nd respondent, the applicant sought a transfer back to Mumbai. The applicant apprehending that her request may not be considered has filed this application impugning the order at A-1 to the extent it orders her transfer on the ground that it was issued in violation of the transfer norms.

2. When the O.A. came up for hearing today, the counsel of the applicant states that the applicant would be satisfied if the 2nd respondent is directed to consider A-3 representation and to give the applicant an appropriate reply within a reasonable time. Learned counsel of the respondents has no objection in disposing of the O.A. in that manner.

3. In the light of what is stated above, the application is disposed of directing the 2nd respondent to consider the representation submitted by the applicant in the light of the relevant facts, rules and instructions on the subject and to give her an appropriate reply without much delay, in any case, within a period of two months from the date of receipt of a copy of this order. No costs.

Dated the 5th July, 2002

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

rv

APPENDIX

Applicant's Annexures:

1. A-1 : True copy of transfer guidelines issued by 1st respondent.
2. A-2 : True copy of Order No.F-2-1(D)(PRT/)/2002/KVS(ESTT-IV) dated 2.4.02 issued by the 3rd respondent.
3. A-3 : True copy of the representation dated 14.5.2002 submitted by the applicant to the 2nd respondent.

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12.7.02